COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.188 of 2011 &
IA Nos.281, 282 & 294 of 2011 &
IA No.58 of 2012

Dated : 20th April, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Lanco Budhil Hydro Power Pvt. Ltd ... Appellant(s)
Versus

Haryana Electricity Regulatory Commission ....Respondent(s)

Counsel for the Appellant(s): Mr. Akhil Sibal
Mr. Adit S. Pujari
Mr. Salim A.

Counsel for the Respondent (s): Mr. Anand K. Ganesan for R.1
Mr. M.G. Ramachandra
Ms. Apoorve Karol for R.2
Mr. Varun Pathak &
Mr. Ravi Prakash for R.3

ORDER

The Learned Counsel for the parties have finished their arguments. All the parties have filed their written submissions.

Judgment is Reserved.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/mk